



GOVERNMENT OF MEGHALAYA

MEGHALAYA MEDICAL ATTENDANCE (18TH AMENDMENT) RULES

FOR THE YEAR 2012

**GOVERNMENT OF MEGHALAYA
HEALTH AND FAMILY WELFARE DEPARTMENT**

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ORDERS BY THE GOVERNOR

NOTIFICATION

The 26th March, 2013

No.Health.54/2010/345.—In exercise of the powers conferred by the proviso to Article 309 of the Constitution, the Governor of Meghalaya is pleased to make the following Rules, with further to amend the Meghalaya Medical Attendance Rules, 1981, namely :

1. Short title, commencement :- (i) These rules may be called the Meghalaya Medical Attendance (19th Amendment) Rules, 2013.

(ii) They shall come into force at once

2. Addition of new clauses to Sub-Rule (3) of Rule 10 of the Meghalaya Medical Attendance Rules after clause (azxix), the new clause (azxx) shall be added namely, “K.G.Hospital and Post Graduate Medical Institute Coimbatore”.

D.P. WAHLANG,
Commissioner & Secretary to the Govt. of Meghalaya,
Health & Family Welfare Department

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